

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

PETITION(S) FOR SPECIAL LEAVE TO APPEAL (C) NO(S). 15592/2023

[ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 13-02-2023
IN RFA NO. 347/2009 PASSED BY THE HIGH COURT OF KERALA AT
ERNAKULAM]L.K. PRABHU @ L. KRISHNA PRABHU (DIED)
THROUGH L.RS

PETITIONER(S)

VERSUS

K.T. MATHEW @ THAMPAN THOMAS & ORS.

RESPONDENT(S)

IA NO. 124806/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT

IA NO. 124807/2023 - EXEMPTION FROM FILING O.T.

IA NO. 44379/2025 - EXEMPTION FROM FILING O.T.

IA NO. 44378/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESIA NO. 18162/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURESDate : 28-11-2025 This matter was called on for pronouncement of
judgment today.For Petitioner(s) : Mr. Anil Kaushik, Sr. Adv.
Mr. Mohammed Sadique T.a., AOR
Mr. Nishe Rajen Shonker, Adv.
Mrs. Anu K Joy, Adv.
Mr. Alim Anvar, Adv.
Mr. Santhosh K, Adv.
Mrs. Devika A.l., Adv.
Mr. Rahul Narang, Adv.
Mr. Harshed Sundar, Adv.
Mr. Nihar Dharmadhikari, Adv.
Ms. Aishwarya Mishra, Sr. Adv.

For Respondent(s) : Ms. Aakashi Lodha , AOR

Hon'ble Mr Justice R.Mahadevan has pronounced the
judgment of the Bench comprising Hon'ble Mrs.Justice
B.V. Nagarathna and his Lordship.

Leave granted.

The appeal is allowed in terms of the signed reportable judgment.

Pending application(s), if any, shall stand disposed of.

**(B. LAKSHMI MANIKYA VALLI)
COURT MASTER (SH)**

**(DIVYA BABBAR)
COURT MASTER (NSH)**